IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

O.A. No. 241/92 TxAxx No.

DATE	OF	DECISION	4/11/1993	
		•		

Employees of the Central Cattle Breeding Farm through D.C.Solani	Petitioner s	
Mr.B.C.Dave & Mr.J.M.Barot	_Advocate for the	Petitioner(s)
Versus		
Union of India & Anr.	Respondent	
Mr.Akil Kureshi	_Advocate for the I	Respondent(s)

CORAM:

The Hon'ble Mr. N . B . Patel

: Vice Chairman

The Hon'ble Mr.V.Radhakrishnan

: Member (A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

No

- 1. Employees of the Central Cattle Breeding Farm, Dhamroad, Tal.Mangrol, District-Surat Through: Mr. D.C.Solanki, President C.C.B.F., & SIDC employees Union, Parsi Wad, Ankleshwar, District-Bharuch
- 2. Mangalsingh Kachrabhai Resi.At Dhamroad, Working as daily wager in CCBR, at Dhamroad, Dist.Surat.

: Applicants

(Advocate: Mr.B.C.Dave & Mr.J.M.Baroti)

Versus

- 1. The Director(Inharge) Central Cattle Breeding Farm, At & PO. Dhamroad, Tal Mangrol District-Surat.
- 2. Under Secretaryn Government of India, Ministry of Agriculture, Krishi Bhavan, New Delhi.

: Respondents

(Advocate: Mr.Akil Kureshi)

ORAL JUDGMENT

IN

0.A./241/92

Date: 4/11/93

Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

Reply filed by Mr.Kureshi on behalf of the respondents be taken on record.

2. Mr.B.C.Dave, learned advocate for the applicants, states that, in view of the award of the Industrial Tribunal in reference (ITC No.4/92), the present O.A., in so far as it claims regularisation of the services of the applicants, has become infructuous. He further states that the applicants, if so thought fit, will move the Industrial

Tribunal for awarding wages to them on the basis of their regularisation and they do not press this application in that behalf. The application, therefore, stands disposed of partly having been infructuous and partly having been withdrawn. No order as to costs.

(V.Radhakrishnan) Member(A)

(N.B.Patel)
Vice Chairman

a.a.b.